

IN THE INCOME TAX APPELLATE TRIBUNAL "RANCHI BENCH", RANCHI
BEFORE SHRI SONJOY SARMA, JM
&
SHRI RATNESH NANDAN SAHAY, AM
(THROUGH HYBRID MODE)

आयकर अपील सं./ITA No.314/RAN/2024

(निर्धारण वर्ष / Assessment Year :2011-2012)

Cypress Auto Private Limited, M 13 North Part 4 th Phase, Adityapur Industrial Area, Gamharia, Jharkhand-832108	Vs.	ITO-1(4), Jamshedpur
स्थायी लेखा सं./PAN No. : AACCC 7854 K		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

निर्धारिती की ओर से /Assessee by	:	Shri Akshay Ringasia, AR
राजस्व की ओर से /Revenue by	:	Shri Khubchand T Pandya, Sr. DR
सुनवाई की तारीख / Date of Hearing	:	03/09/2025
घोषणा की तारीख/ Date of Pronouncement	:	08/09/2025

आदेश / O R D E R

Per Sonjoy Sarma, JM :

The above captioned appeal is filed by the assessee against the order dated 26.06.2024, passed by the Id. CIT(A), National Faceless Appeal Centre, Delhi for the assessment year 2011-2012.

2. At the time of hearing, Id.AR fairly submitted that the assessee has availed the benefit under the VSVS Scheme and the matter has already been settled before the competent authority. The assessee already stated the facts before the Bench on 06.03.2025 by filing an application for withdrawal of the appeal and the prayer of the assessee was considered by the Bench, however, the appeal is again listed today for adjudication. The contention of the Id. AR is that since the appeal was already withdrawn

vide order dated 06.03.2025, therefore, this Bench needs not to adjudicate this appeal and accordingly the appeal may be treated as dismissed as withdrawn since there is no issue involved for adjudication

3. Since, it was already dismissed as withdrawn on the prayer of the assessee vide order dated 06.03.2025, considering the submission of the assessee and since the Id.Sr. DR has no objection, therefore, recording the submission of the Id.AR of the assessee, we feel it necessary to dismiss the appeal of the assessee as withdrawn as per the order dated 06.03.2025.

4. In terms of the above, appeal of the assessee is dismissed.

Order pronounced on 08/09/2025.

Sd/-
(RATNESH NANDAN SAHAY)
लेखा सदस्य / ACCOUNTANT MEMBER

Sd/-
(SONJOY SARMA)
न्यायिक सदस्य / JUDICIAL MEMBER

राँची Ranchi; दिनांक Dated 08/09/2025

Prakash Kumar Mishra, Sr.PS.

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant- .
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, राँची / DR, ITAT, Ranchi
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

(Senior Private Secretary)
आयकर अपीलीय अधिकरण, राँची / ITAT, Ranchi